

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 94 of 2020

IN THE MATTER OF:

Union of India, Ministry of Corporate Affairs ...Appellant

Versus

Delhi Gymkhana Club Ltd. & Ors. ...Respondents

Present:

For Appellant : **K. N. Nataraj, ASG, Shri Sanjay Shorey, Director
(Legal and Prosecution), Shri Shailesh Madiyal, Shri
Vatsal Joshi, Shri Sugosh S. N., Shri Sudhanshu
Prakash, Dr. Raj Singh, RD(NR), Mrs. Seema Rath,
Shri Nagachandran, DD, Shri Parvez Naikwadi, AD,
Ms. Kusum Yadav, AD.**

For Respondents : **Mr. S. N. Mookherjee, Senior Advocate
Mr. Arun Kathpalia, Senior Advocate with
Mr. Gaurav M. Liberhan and Mr. Ash Khanna,
Advocates
Ms. Rohini Musa, Mr. Sylvine Sarmah and Mr. Pulkit
Deora, Advocates for Respondent No. 18**

WITH

Company Appeal (AT) No. 95 of 2020

IN THE MATTER OF:

Delhi Gymkhana Club Ltd. ...Appellant

Versus

Union of India, M.C.A. & Ors. ...Respondents

Present:

For Appellant : **Mr. S. N. Mookherjee, Senior Advocate
Mr. Arun Kathpalia, Senior Advocate
Mr. Gaurav M. Liberhan and Mr. Ash Khanna,
Advocates**

For Respondents : **K. N. Nataraj, ASG, Shri Sanjay Shorey, Director
(Legal and Prosecution), Shri Shailesh Madiyal, Shri
Vatsal Joshi, Shri Sugosh S. N., Shri Sudhanshu
Prakash, Dr. Raj Singh, RD(NR), Mrs. Seema Rath,
Shri Nagachandran, DD, Shri Parvez Naikwadi, AD,
Ms. Kusum Yadav, AD.
Ms. Rohini Musa, Mr. Sylvine Sarmah and Mr. Pulkit
Deora, Advocates for Respondent No. 18**

ORDER
(Through Virtual Mode)

03.11.2020 Heard Mr. K.N. Nataraja, learned Additional Solicitor General. Hearing on the side of the Appellant in '*Company Appeal (AT) No. 94 of 2020*' and Respondent No. 1 in '*Company Appeal (AT) No. 95 of 2020*' stands concluded.

Mr. S. N. Mookherjee, learned Senior Counsel representing the Appellant in '*Company Appeal (AT) No. 95 of 2020*' and Mr. Arun Kathpalia, learned Senior Counsel representing Respondent No. 1 in '*Company Appeal (AT) No. 94 of 2020*' want to make their submissions in rejoinder. Besides, Mr. Pulkit Deora, Advocate representing Respondent No. 18, in both the appeals, wants to make short submissions.

Due to paucity of time it is not possible to conclude the hearing today. Both the appeals are accordingly adjourned.

List both the appeals 'for further hearing' on **24th November, 2020 at 2.00 P.M.** on the top of the list.

We make it clear that the hearing in both the appeals be concluded within 30 minutes so that the matter is reserved for judgment.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

/ns/gc/